

**COURT- II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA NO. 173 OF 2011 IN Appeal No. 136 of 2009.**

**Dated: 3<sup>rd</sup> August, 2011**

**Present :Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

**In the matter of:**

**Eastern India Powertech Ltd.**

**Appellant (s)**

**Versus**

**Assam Electricity Regulatory Commission & Anr.**

**Respondent (s)**

Counsel for the Appellant (s): Ms. Simar K Narula

Counsel for the Respondent (s): Mr. Rupesh Gupta for R-1  
Ms. Swapna Seshadri for R-2

**ORDER**

Learned Counsel for the State Commission seeks some more time in view of the additional data sought from the appellant and requirement of public hearing before deciding the matter. Learned Counsel for the appellant has informed that they have already filed the requisite data. In view of this, we allow further period of three months from the date of this order to the State Commission to decide the matter. IA No. 173 of 2011 is disposed of accordingly.

Post the matter for reporting status of the case on **28.09.2011**.

**(Justice P.S. Datta)  
Judicial Member**

**(Rakesh Nath)  
Technical Member**

**PK**

